

13

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 536/95

New Delhi: this the 8th day of September, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH MEMBER (J)

Husan Singh,
301, Police Colony,
Ashok Vihar,
Delhi-52

..... Applicant.

(In Person).

vs

Addl. Commissioner of Police,
(Security & Traffic),

Police Hd. qrs.
MSD Building,

I.P. Estate,
New Delhi.

2. Dy. Commissioner of Police,
Traffic, Delhi.
Police Hdqrs. MSD Building,
I.P. Estate,
New Delhi.

3. Dy. Commissioner of Police,
Hd. qrs. (I), Delhi.
Police Hd. qrs.
MSD Building,
I.P. Estate,
New Delhi

..... Respondent.

(By Advocate: Sh. Grish Kathpalia)

ORDER

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A).

Heard both sides.

2. The impugned orders are speaking and reasoned orders passed after giving full opportunity to applicant to defend himself, and after proper compliance with rules and instructions as well as with

2

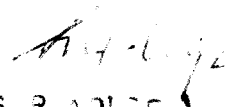
14

the principles of natural justice as is clear from a perusal of the orders themselves.

3. Furthermore even on merit the OA warrants no interference. The applicant has tried to shift responsibility onto others to cover his own lapses, and we have no good reasons to disagree with respondents' conclusion that applicant's conduct upon receipt of the show cause notice dated 12.10.92 against censure was only to delay the matter.

4. The OA is dismissed. No costs.


(KULDIP SINGH)
MEMBER(J)


(S. R. Dhole)
VICE CHAIRMAN (A).

/ug/